

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 132
(IB)-1362(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

Jyoti Builtech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 21.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

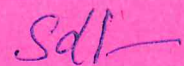
For the RP

Mr. Vinod Kumar Chaurasia & Mr. Nalin
Kaushik, Advs.

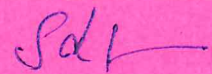
ORDER

It is already 04:35 and some matters are still left out.
Accordingly, those matters cannot be taken up at this stage.

List the matter for hearing on 26.11.2019.



(M.M. KUMAR)
PRESIDENT



(S.K MOHAPATRA)
MEMBER (TECHNICAL)